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Central Administrative Tribunal, Principal Bench

Contempt Petition No.543 of 2002 in
Original Application No.124 of 2002

New Delhi, this the 24th day of January, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Shankar Prasad, Member (A)

Kapil Dev Singh
son of Dr. Gopal Chand,
R/o 138-C/BG-6, Paschim Vihar,
New Delhi-63

....Petitioner

(By Advocate: Shri Sewa Ram)

Versus

1. Mr. Navin Chawla,
Secretary,
Union Public Service Commission
Dholpur House, Shahjahan Road,
New Delhi-1

2. Mr. A.K. Aggarwal,
Secretary,
Department of Personnel,
North Block, New Delhi-3

....Respondents

(By Advocate: Shri Jayanti Nath)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

It is being stated at the Bar that the respondents have already preferred a writ petition No.558/2003 in the Delhi High Court and operation of the order of this Tribunal has been stayed. Keeping in view this fact, it is conceded and accordingly it is ordered that rule is discharged. The petitioner would be at liberty to take recourse in accordance with law in case need arises and after the stay is vacated. C.P. is disposed of.

Sh
(Shankar Prasad)
Member (A)

V.S. Ag
(V.S. Aggarwal)
Chairman

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